COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 214 OF 2017 & IA NO. 356 OF 2017

Dated: 16th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Haryana Vidyut Prasaran Nigam Ltd. Appellant(s)

Vs.

Haryana Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Nishant Ahlawat

Mr. Ramesh Monga for R-1

<u>ORDER</u>

IA No. 214 of 2017

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 214 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on <u>10.09.2018.</u>

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk